

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A. 895 of 2016

Date of order: 26.7.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
 Hon'ble Ms. Jaya Das Gupta, Administrative Member

A. KUMAR &amp; ORS.

VS.

UNION OF INDIA &amp; ORS. (S.E. Railway)

For the Applicants : Mr. A. Chakraborty, Counsel  
 Ms. P. Mondal, Counsel

For the Respondents : Mr. A.K. Dutta, Counsel

ORDER (Oral)Per Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for both the parties.

2. The applicant seems to be aggrieved as no salary or stipend was paid for the period he was made to wait "for posting for the purpose of service continuity only." The order impugned in the present O.A. is an order dated 12.3.2014 issued by the DPO-II, S.E. Railway, Kharagpur. It is noted that a representation has been preferred to the Sr. DPO on 14.12.2015 which is yet to be disposed of.
3. Therefore, without going into the merits of the matter, the O.A. is disposed of with a direction upon the Sr. DPO to look into the grievance of the applicants as projected in the representation, consider the same in accordance with law and dispose it of with a reasoned and speaking order within 2 months from the date of receipt of a copy of this order and if the applicants are found entitled to the said relief as prayed for, they shall be

8

2

granted the same in accordance with law within a period of one month thereafter.

4. The O.A. is, accordingly, disposed of. No costs.

(Jaya Das Gupta)  
MEMBER(A)

(Bidisha Banerjee)  
MEMBER(J)

SP